

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1155**  
ANSWERED ON 14.12.2022

**DISPLACED PEOPLE IN ODISHA**

1155. SHRI JUAL ORAM:

Will the Minister of MINES be pleased to state:

- (a) whether the Government has reviewed the problems of the people in Odisha who have been displaced by the projects of National Aluminium Company Limited (NALCO) and Mahanadi Coalfields Limited (MCL) in Odisha;
- (b) if so, the number of such displaced families; and
- (c) the details of the steps taken to resolve their problems?

**ANSWER**

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS  
(SHRI PRALHAD JOSHI)

(a): Yes, Sir. The problems of the people of Odisha who have been displaced by the projects of National Aluminium Company Limited (NALCO) are being periodically reviewed by the Rehabilitation and Periphery Development Advisory Committees (RPDAC) constituted by Government of Odisha. In Mahanadi Coalfields Ltd. (MCL), compensation against acquisition of land, trees/ crops and structures is assessed as per Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013) and being paid to the villagers after vesting of land with MCL under The Coal Bearing Areas (Acquisition and Development) Act 1957 (CBA (A&D) Act, 1957).

(b) & (c): A total number of 635 persons were displaced by project activities in NALCO. Out of which, 600 persons were displaced in Damanjodi, Koraput District and 35 persons were displaced at Angul District. Out of 600 Land displaced persons (LDP) at Damanjodi, 599 LDPs/ their nominees were employed in NALCO. Regarding balance one case, decision is awaited from District Authority due to non-finalization of the nominee because of their family dispute. Out of 35 LDPs at Angul, 34 LDPs/their nominees were employed at NALCO while one LDP had preferred for one-time cash assistant in lieu of employment. In MCL, 17,214 families have been identified as project displaced families till date and 12,318 families have been given resettlement benefit. Out of 12,318 families, only 8300 families have shifted after receiving sanctioned resettlement benefit. Till date, compensation to the tune of Rs.4235 crores has been approved in favour of the land holdings acquired by MCL to concerned land owners against acquired tenancy land and structures. MCL has given rehabilitation benefit (Employment/Cash Compensation/Annuity) to 17,606 nominees (16,273 Employment+1276 Cash Compensation + 57 Annuity) of affected families of 03 operational districts of MCL. MCL has been adopting various tools available to redress the grievances of the landoustees.

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